

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 568/2001 in
OA 1633/1999

New Delhi this the 29th day of January, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri S.A.T.Rizvi, Member (A)

Shri Vinod Kumar
S/O Shri Brij Mal
R/o Presently residing at
Village-Lalsana PO-Raipura,
District-Meerut Cantt,
Meerut, UP

.. Petitioner

(By Advocate Shri B.S.Gupta, learned
counsel through proxy counsel Shri
S.K.Gupta)

VERSUS

1. Shri V.P.Singh,
DDGMF, QMG Branch,
Army Head Quarters,
West Block-III, R.K.Puram,
New Delhi.

2. Shri Charan Singh
ADMF
Officer-in-Charge
Military Farms, Mawana Road,
Meerut Cantt, Meerut

.. Respondents

(By Advocate Shri S.M.Arif)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Heard both the learned counsel in CP 568/2001.

2. Shri S.M.Arif, learned counsel has submitted that compliance affidavit has been filed which shows that the Tribunal's order dated 18.2.2000 in OA 1633/1999 has been fully complied with. However, Shri S.K.Gupta, learned counsel for the petitioner submits that while the applicant has been re-engaged and also granted Temporary Status in terms of the Govt.of India Scheme dated

18/

10.9.1993, that has not been granted to him after completion of 240 days of service. However, this cannot be considered as contumacious, wilful or deliberate disobedience of the Tribunal's order in question.

3. In view of the above facts and submissions, CP 568/2001 is dismissed with liberty to the applicant to proceed in the matter in accordance with law, if so advised. Notices issued to the alleged contemnors/respondents are discharged. File be consigned to the record room.

S.A.T. Rizvi
(S.A.T. Rizvi)
Member (A)

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Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)